

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 3776**

**TO BE ANSWERED ON THE 16th JULY, 2019/ ASHADHA 25, 1941 (SAKA)
FUNDING FOR KARBI ANGLONG AUTONOMOUS COUNCIL**

3776. SHRI HOREN SING BEY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a delegation of the Karbi Anglong Autonomous Council met the Hon'ble Prime Minister on the 19/03/2019 to submit a memorandum demanding the implementation of Article 244 (a) of the Constitution of India and if so, the details thereof;

(b) whether it is a fact that huge disparity exists in the quantum of per capita Government funding between the hill tribal areas of Assam and tribal areas of Meghalaya and Mizoram and if so, the details thereof;

(c) whether it is a fact that creation of Autonomous State for the hill tribal areas of Assam in accordance with Article 244 (a) of the Constitution would help raise the quantum of per capita Government funding in that area and if so, the details thereof;

(d) whether the Union Government has taken any step to implement the provision of Article 244 (a) of the Constitution and if so, the details thereof; and

(e) if not, whether the Government has any plan to create Autonomous State as per Article 244 (a) of the Constitution?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI G. KISHAN REDDY)**

(a) to (e): A delegation of Karbi Anglong Autonomous Council (KAAC) led by the Chief Executive Member of KAAC met the Hon'ble Prime Minister on 19.03.2019 and submitted a Memorandum dated 19.03.2019 for creation of an 'Autonomous State' within the State of Assam as provided under Article 244(A) of the Constitution of India. There is no proposal under consideration to create any autonomous State under Article 244(A) of the Constitution.